

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31424/2024

(Arising out of impugned final judgment and order dated 02-04-2024 in Appeal (L) No. 138/2020 passed by the High Court of Judicature at Bombay)

SUKHRAJ LABH SINGH

Petitioner(s)

VERSUS

ZAINAB RAFIULLAH SHAIKH &amp; ORS.

Respondent(s)

(IA No.170737/2024-CONDONATION OF DELAY IN FILING and IA No.170738/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.170736/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASHI

For Petitioner(s) Mr. Siddhant Buxy, AOR  
Mr. Umesh Tawari, Adv.  
Ms. Shambhavi Padhye, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Notwithstanding specific order dated 12<sup>th</sup> August, 2024, the Registry has not listed SLP (C) Diary No.25687/2024 today. When there is a specific order of the Court that a particular petition shall be listed, the minimum we expect from the Registry is that there is some explanation placed on record why order of this Court is not complied with. The Registrar (Judicial Listing) to take a note of this default.

List this Petition along with SLP (C) Diary No.25687/2024 on 6<sup>th</sup> September, 2024.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)